NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 43(ND)/2015 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.07.2016

NAME OF THE COMPANY: M/s. Rubicon Real Enterprises Pvt. Ltd. & ors.

V/s.

M/s. Premium Acres Infratech Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013.

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

ORDER

This is an application (CA 42/PB/16) with the prayer that the case has inadvertently been transferred to Chandigarh bench of National Company Law Tribunal whereas the registered office of the respondent company is at New Delhi. It is further revealed from record of the erstwhile Company Law Board that the Company is registered at New Delhi which is evident from expression "ND" used in allotting the number to the petition.

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In view of the above, the registry of National Company Law Tribunal Chandigarh is directed to transfer CP No. 43/PB/2016 back to New Delhi along with the entire record. Needful shall be done within 10 days

Matter be listed before the New Delhi bench for hearing after the files are received and the date of hearing be intimated to the parties in advance.

(CHIEF JUSTICE M.M.KUMAR)

CHAIRMAN

(S.K.MOHAPATRA) HON'BLE MEMBER

Dated: 26th July, 2016 (A.K.ARORA)